

Court-II

**Before the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)**

Appeal No. 114 of 2014

Dated : 30th November, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

Jaipur Vidyut Vitran Nigam Ltd. & Ors.

.... Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors.

... Respondent(s)

Counsel for the Appellant (s) : Mr. P. N. Bhandari

Counsel for the Respondent (s) : Mr. Raj Kumar Mehta, Mr. Abhishek
Upadhyay and Ms Himanshi Pandey
for R.No.1
Mr. M. G. Ramachandran for R.No.2
Mr. Arun Kumar Varma, Mr. Sahin
Kachroo for R.No.3

ORDER

Mr. P. N. Bhandari, learned counsel for the appellant, has today been heard for more than one hour in rejoinder submissions and was also heard in the main appeal at length. Mr. Bhandari though has already filed the written submission but if he feels that something more is needed to be filed in writing, he can do so within five days from today and not thereafter.

The only grievance of Mr. Bhandari, appearing for the Rajasthan DISCOMs is that the DISCOMs should be allowed to be associated with the process of competitive bidding process. The learned counsel for the respondent No.3 candidly submits that the competitive bidding process has already been finalized and the petition for approval of competitive bidding process will perhaps be filed within 2-3 weeks from today before the Commission for approval.

Judgment Reserved.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

hcj/sh